

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**STARRED QUESTION NO. 438**  
**TO BE ANSWERED ON 26<sup>th</sup> MARCH, 2018**

**DEVELOPMENT OF TEA SECTOR**

\*438. SHRI RADHESHYAM BISWAS:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) whether the constitution of the Tea Board envisages overall development of the tea sector in the country including Assam;
- (b) if so, the details thereof;
- (c) whether the Tea Board has been able to ensure remunerative prices to tea growers; and
- (d) if so, the details thereof?

**ANSWER**

वाणिज्य एवं उद्योग मंत्री ( श्री सुरेश प्रभु )

THE MINISTER OF COMMERCE AND INDUSTRY  
(SHRI SURESH PRABHU)

a) to d): A Statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA  
STARRED QUESTION NO. 438 FOR ANSWER ON 26<sup>th</sup> MARCH,2018  
REGARDING “DEVELOPMENT OF TEA SECTOR”.**

(a) & (b): Yes Sir. The Tea Board constituted under section 4 of the Tea Act, 1953 has various regulatory and developmental functions which inter-alia includes rendering financial and technical assistance for cultivation, manufacture and marketing of tea, export promotion, aiding research and development activities for augmentation of tea production and improvement of tea quality and to encourage and assist both financially and technically the unorganized small growers sector, for the overall development of the tea sector in the country including Assam.

(c) & (d): In order to ensure remunerative prices of green leaf to tea growers a price sharing formula (PSF) has been notified as per the provisions of the Tea (Marketing) Control Order in the case of Bought Leaf Factories. This formula takes into account the cost of production of green tea leaf by the small growers and cost of manufacturing by the Bought leaf factories and provides for equitable sharing of the net sale price of the made tea between the growers and the manufacturers. Minimum bench mark prices for green leaf are fixed and notified for each tea districts based on the above formula and payment of green leaf price to the growers is closely monitored by the District Green Leaf Price Monitoring Committees headed by the District Magistrates. However, in case of estate factories, the price is dependent on quality, seasonal variations and market forces.

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